- (ii) (a) Annual Report and Accounts of the Central Research Institute for Yoga and Vishwayatan Yogashram, New Delhi, for the period from 24th May, 1977 to 17th February, 1980 and the Audit Report on the Accounts.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-4298/82 for (a) and (b)].

(a) and (b)].

RE VARIOUS NOTICES TO RAISE MATTERS IN THE HOUSE

MR. DEPUTY CHAIRMAN: Calling Attention. Shri Kalyan Roy.

SHRI RAMAKRISHNA HEGDE (Karnataka): Sir, before you take up the Calling Attention...

SHRI SADASHIV BAGAITKAR (Maharashtra): Sir, before that I have a submission to make. (Interruptions)

MR. DEPUTY CHAIRMAN: What is the matter? Now the Chairman has already said...(Interruptions)

SHRI SADASHIV BAGAITKAR: No, it has nothing to do with the privilege.

श्रीमन्, मेरा निवेदन यह है कि श्राज जो कैंदी पाकिस्तान से रिहा होकर श्राए हैं, जिस ब्री हालत से उनकी तस्वीरें श्राई हैं, मैं चाहता हूं कि गृह मंत्री जी को चाहिये कि वह बयान करें। इतनी खराब स्थिति में भारतीय नागरिक यहां पहुंचे हैं, जिसकी तस्वीर श्रापने भी देखी है।

दूसरा सवाल यह है कि हरियाणा का मामला, नो-डे येटनेस्ड मोशन के रूप में आपके पास कई दिनों से पड़ा हुन्ना है ग्रीर ग्रभी तक उसके लिए, एश्योरेंस देने के बाद भी तय नहीं हुग्रा है । ग्राप उसको तय करिए . . . (ब्दवधान)

श्री रामेश्वर सिंह (उत्तर प्रदेश) ।
मेरा पाइंट श्राफ ग्रार्डर सुन लीजिए।
... (इयवधान) वह यह है कि मैंने
भी जो नोटिस दिया है हरियाणा के
गवनर ने जिस तरीके से देवी लाल...
(इयवधान)

श्री उपसभापति : वह तो उन्होंने कह दिया है।

श्री रामेश्वर मिंहः वह मोशन ग्रापके पास है.... (अथवान)

श्री उपसभापति : वह चेयरमन साहब के पास बिजनेस एडवाइजरी कमेटी में ग्राप रेज कर सकते हैं . . . (व्यवधान) जैसे उन्होंने कहा है कि नोटिस तो दिया हुग्रा है । उसके लिए टाइम चाहिबे (व्यवधान)

श्री रामकृष्ण हेगड़े : वहां डिमकम करने से क्या फायदा . . . (ब्यवधान)

श्री हुक्सदेव नारायण यादव (बिहार) श्रीमन् . . . (व्यवधान)

SHRI RAMAKRISHNA HEGDE You don't allow Members to rais any matter.

MR. DEPUTY CHAIRMAN Throughout the day matters are being raised. How can you say that. Somany matters are being raised.

SHRI RAMAKRISHNA HEGDE Haryana is pending. The oil scanda is pending.

MR. DEPUTY CHAIRMAN: Tha is all right.

SHRI RAMAKRISHNA HEGDE What is all right? So many thing are pending. What can we do?

SHRI PILOO MODY (Gujarat): Oil scandal is pending. We should discuss it. It is as simple as that.

MR. DEPUTY CHAIRMAN: The Chairman just now told you what he is doing.

SHRI PILOO MODY: The Chairman has told us nothing. And you were so anxious to occupy the Chair...

MR. DEPUTY CHAIRMAN: No, no, ī was not anxious.

SHRI PILOO MODY: ...that you waited for hours on end for him to vacate the Chair. Where do we get the reply from?

े **श्रो उपसभापति :** हां, श्राप क्या कह रहे थे ?

श्री हुक्मदेव नारायण यादव : मेरा निवेदन यह है कि मैंने इतने महत्वपूर्ण सवाल के लिए काल-श्रटेंशन नोटिस दिया या श्रीर स्नाप से निवेदन भी किया था . . . (व्यवधान)

श्री उपसभापित : श्रापका काल-अटेंशन नोटिस ग्रभी है । उस पर फैमला होगा।

श्री हुक्पदेव नारायण यादव : मेरा निवेदन यह है कि अगर कोई हथियार बिना लाइसेंस के . . . (ब्यवधान)

श्री उपसभापति : वह तो श्रव हो चुका।

श्री हुक्मदेज नारायण यादव: मैं पालियामेंट का मेम्बर हूं। ग्रगर मेरे घर से बिना लाइसेंस के कोई हथियार निकल जाए, तो हमको हथकड़ी लगा करके जेल में बन्द कर दिया जाता है, लेकिन ग्राज ग्राई० ए० एस० श्रफसर, जिसके यहा से तीन-तीन रिवाल्वर निकलते हैं... (व्यवधान)

श्री उपसमापित : त्राप इंडिक्जिन्नुत्रल केस पर कोई सवांल पूछ सकते हो ?

श्री हुक्मदेव नारायण यादव : र्तान-र्तान लाइसेंस के बिना हथियार निकलते हों . . . (क्शवधान)

MR. DEPUTY CHAIRMAN: Shri Kalyan Roy.

SHRI RAMAKRISHNA HEGDE: Just allow me a minute. We have raised, since the beginning of this Session, several matters in this House which are of greatest importance, but you have not allowed discussion on any of those issues that we have raised.

MR. DEPUTY CHAIRMAN: Under what rule you want a discussion. please?

SHRI RAMAKRISHNA HEGDE: I tell you...

SHRI PILOO MODY: Under Calling Attention, privilege and all these things.

SHRI RAMAKRISHNA HEGDE: ...if this is the attitude of the Chair, to throttle the discussion...

MR. DEPUTY CHAIRMAN: I am sorry you are charging the Chair. Please do not record Mr. Hegde.

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: Yes, you can do that. I will welcome that. You start violence or whatever you want to do.

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: You do whatever you want to do. But, I am very very sorry. Once in a while Mr. Hegde appears in the House and charges that we are not discussing.

^{**}Not recorded.

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[The Deputy Chairman]

For the whole day wt are discussing Calling-Attention... (Interruptions)...

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN If this is the threat of Mr. Hegde, I think...
(Interruptions)

SHRI SYED SIBTE RAZI (Uttar Pradesh): It is shameful that the Opposition should be walking towards the Chair and to say that they will not allow the House to run properly. It is very shameful. If this threat has to be taken seriously, that they do not want that the House should be run properly from tomorrow...

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kalyan Roy, please read your notice.

SHRI HUKMDEO NARAYAN YADAV: Point of order...(Interruptions)

SHRI SYED SIBTE RAZI: They are wasting the time of the House. They should not be permitted like this on points of order. There are many important things to be done.

(Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar): Point of order...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is the point of order? Wasting ten minutes...(Interruptions)...Yes, Mr. Kalyan Roy.

(Interruptions)

SHRI PILOO MODY: He cannot call the attention of the Minister unless you restore silence, Sir. ... (Interruptions)...Mr. Deputy Chairman, Sir, I am being accused of not restoring silence in this House. So, I want to know who is responsible for restoring their silence. The Prime Minister is not here, your Leader is not here, the

Minister of Farliamentary Affairs is sitting quietly and you go on saying whatever you like. Then, why should not he? Is he a lesser Member than you are?

(Interruptions)

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Nobody will tolerate intimidation and pressure tactics.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Accident in TOPPA colliery on the 16th July 1982

SHRI KALYON ROY (West Bengal): Sir, I call the attention of the Minister of Energy to the accident in the Torpa Colliery of Hazaribagh District of Bihar under the Central Coal-fields Limited on the 16th July, 1982, resulting in the death of sixteen workers and injuries to several others and the action taken by Government in this regard.

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, it is with profound regret that I have to inform the House about the unfortunate accident which occurred in Topa Underground Colliery of Central Coalfields Limited in Hazaribagh District on 16th July, 1982 at about 2.45 P.M.

It has been reported that the accident was caused as a result of fall of roof of shale measuring in thickness from 6" to 12" in a depillaring area where about 50 workers were engaged. Thirty of them were able to escape to safety. Of the remaining 20, 16 were killed and four were injured.

Senior Officers of the Company, DGMS and the State Government visited the site and rescue and relief operations were undertaken with expedition. It has been ensured that the best possible treatment is given to the injured workers. Arrangements have

^{**}Not recorded.